

FIR No. 110/15
PS: Lahori Gate
u/S: 395/397/412 IPC r/w 25/54/59 Arms Act
Satpal Vs. State

30.05.2020


Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Subhash Chauhan, Ld. Counsel for applicant/accused Satpal.

The applicant has moved the present application seeking interim bail for 45 days. Reply filed by IO.

Ld. Counsel for applicant submits that applicant is in JC since 10.05.2015. He also submits that the case of the applicant is covered within the guidelines of High Power Committee Minutes dated 18.05.2020. Public witnesses are stated to have been examined. In para no. 9 of the applicant, it is stated that 3 co-accused had already been granted bail by the Hon'ble High Court.

In reply filed by the IO, he has not mentioned the previous involvement of the applicant as well as the factum of bail of co-accused persons mentioned in para no. 9 of the application. IO is directed to verify the same and file his reply on or before next date.

Put up on 05.06.2020.


(Charu Aggarwal)
ASJ-02/Centre/TIC/Delhi
30.05.2020

FIR No. 294/16
PS: Civil Lines
u/S: 396/302/307/411/120-B/34IPC & 25/54/59 Arms Act
Ganga Sahib Vs. State

30.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Vikrant Chaudhary, Ld. Counsel for applicant/accused
Ganga Sahib.

The applicant is seeking bail in view of the recommendations made by High Power Committee in Minutes dated 18.05.2020. Reply filed by IO through e-mail.

Jail Superintendent has filed his report. As per the report filed by the IO, applicant is also involved in one more FIR No. 109/10, u/s323/324/34 IPC, PS Sonia Vihar, hence, he is not covered within the criteria laid down by High Power Committee in Minutes dated 18.05.2020. The present application is accordingly dismissed.


(Charu Aggarwal)
ASJ-02/Centre/THC/Delhi
30.05.2020

FIR No. 32/19
PS: Prasad Nagar
u/S: 302/323/341/34 IPC r/w Section 25/27 Arms Act
Vikram Singh @ Vicky Vs. State

30.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Vinit Jain, Ld. Counsel for applicant/accused Vikram Singh @ Vicky.

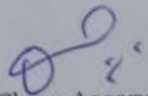
The applicant is seeking interim bail for one month on the ground of death of his grandfather on 26.05.2020 that he has to perform last rites of his grandfather. Reply filed by the IO.

Ld. Counsel for applicant submits that there is no other adult member in the family to complete the formalities of last rites of applicant's grandfather, therefore, the presence of applicant is required in his family.

Ld. APP oppose the bail application by submitting that as per the reply filed by IO, applicant has his other two brothers and father and also paternal uncles to perform the last rites. Ld. APP also submits that the cremation of applicant's grandfather has already taken place on 27.05.2020 itself. Ld. APP submits that applicant is a habitual offender as he not only in this case is booked for the offence u/s 302 IPC but one another FIR No. 711/14, u/s 302/34 IPC, PS Prasad Nagar, is registered against him.

The applicant is seeing interim bail on the limited ground to perform last rituals of his grandfather. The IO has reported that other family members of the applicant are available in his family to perform the same, hence, the presence of the applicant is not indispensable. Accordingly, the present application is hereby dismissed.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Centre/THC/Delhi
30.05.2020

FIR No. 221/15
PS: Karol Bagh
u/S: 302/392/394/397/342/411/120-B/34 IPC & 25/57 Arms Act
Bablu Mathur & Ors (Ankit Aggarwal) Vs. State

30.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Vikas Padora, Ld. Counsel for applicant/accused Ankit Aggarwal. (Through V/C).

The applicant has filed the present application u/s 439 Cr.PC, seeking regular bail alternatively interim bail for 45 days. Reply filed by the IO.

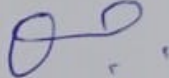
Ld. Counsel for applicant submits that applicant is a young unmarried boy and have clean antecedents. In para no. 7 of the application, it is stated that applicant is seeking bail for the purpose of staying at home with his old aged parents who are 57 and 54 years suffering from various diseases. He further submits that applicant is in JC since 17.03.2015. Public witnesses have already been examined and discharged. He also pointed out that out of 5 accused persons involved in this FIR, one co-accused had already been granted regular bail and one co-accused is on interim bail for 6 weeks by Hon'ble High Court.

Ld. APP strongly oppose the bail application as he submits that there are serious allegations against the applicant. He submits that co-accused Babloo Mathur was granted interim bail by the Hon'ble High Court specifically considering that earlier also he was granted interim bail which he never misused but for the accused/applicant, there is no such report on record whether he was granted interim bail on any earlier occasion or not.

FIR No. 221/15
PS: Karol Bagh

As per the reply filed by IO, applicant is not involved in any other case except the present case. He is in custody from last almost 5 years, in these circumstances, let the report be called from the Jail Superintendent regarding the conduct of the applicant in the jail.

Put up on 04.06.2020.

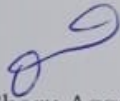

(Charu Aggarwal)
ASJ-02/Centre/THC/Delhi
30.05.2020

FIR No. 348/18
PS: Nabi Karim
u/S: 307/120-B/201/34 IPC
State Vs. Arjun @ Prem

30.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Naveen Gaur, Ld. Counsel for accused persons.

Put up with main file on 04.06.2020.


(Charu Aggarwal)
ASJ-02/Centre/THC/Delhi
30.05.2020

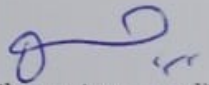
FIR No. 81/13
PS: Kashmere Gate
Nitin Kashyap & Ors.


30.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. R. K. Mishra, Ld. Counsel for applicant/accused Rahul.

This application has been received from the court of Ms. Neelofar Abida Praveen, Ld. ASJ, mentioning that trial of this case is going on in the court of undersigned. The Ahlmad has reported that trial of this FIR is not going on in this court but as per the ordersheets annexed with the present application, the trial is pending in the court of Sh. Anuj Aggarwal, Ld. ASJ, Central.

Let the present application be sent to the court of Sh. Anuj Aggarwal, Ld. ASJ, Central, for 11.06.2020.


(Charu Aggarwal)
ASJ-02/Centre/THC/Delhi
30.05.2020

*Ahmadan
his file is not
pending in this
court*


FIR No. 176/19
PS: Civil Lines
u/S: 307/323/34 IPC
Geeta Devi Vs. State

30.05.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

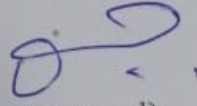
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Geeta. (Through V/C).

The present application has been filed by the applicant/accused u/s 439 Cr.PC, seeking interim bail on the ground that marriage of her son fixed for 29.06.2020 and for the purpose of shopping for the marriage, she is required in the family. Reply filed by the IO. **Applicant is stated to be in custody since 25.10.20219.**

Ld. APP oppose the bail application as he submits that earlier bail application of the applicant was dismissed by Sh. Deepak Dabas, Ld. ASJ, on 23.04.2020. He submits that in the earlier bail application filed by the applicant, she nowhere even whispered about the marriage of her son as mentioned in this application but the said application was filed solely on the ground that applicant is having one minor daughter. Ld. APP submits that applicant is trying to mislead the court by filing application one after another on ground or other.

The applicant is seeking bail only on the ground of shopping for the marriage of his son. This is no ground to enlarge the applicant on bail involved in the serious offence of murder. Accordingly, the bail application is hereby dismissed.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Centre/THC/Delhi
30.05.2020

FIR No. 297/18
PS: Prasad Nagar
u/S: 304/34 IPC
Neeraj @ Nonu Vs. State

30.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Mahesh Yadav, Ld. Counsel for applicant/accused Neeraj @
Nonu.


The present application has been filed by the applicant Neeraj @ Nonu for extension of interim bail. Vide order dated 28.04.2020, applicant was admitted on interim bail for 30 days subject to furnishing of personal bond to the tune of Rs. 50,000/- to the satisfaction of concerned Jail Superintendent and subject to further condition as mentioned in the order dated 28.04.2020.

Heard.

On going through the entire material on record, the interim bail of the applicant is further extended for 45 days on the same terms and conditions as mentioned in the order dated 28.04.2020, subject to furnishing of personal bond to the tune of Rs. 50,000/- to the satisfaction of concerned Jail Superintendent. Applicant is directed to surrender before the concerned Jail Superintendent after expiry of interim bail of 45 days.

The application is disposed off accordingly.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Centre/THC/Delhi
30.05.2020

FIR No. 243/17
PS: Subzi Mandi
u/S: 377/34 IPC
Rajan @ Mundan Vs. State

30.05.2020


Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Rajan @ Mundan. (Through VC).

Reply filed by IO.

The applicant is booked for the offence u/s 377/367/392/394/397
IPC & 4/8 POCSO Act.

Let victim be called through IO for 08.06.2020.


(Charu Aggarwal)
ASJ-02/Centre/THC/Delhi
30.05.2020

FIR No. 378/14
PS: Lahori Gate
u/S: 395/397/394/342506/34 IPC & 25/27 Arms Act
Roop Singh & Anr. Vs. State

30.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Ravi Tikania, Ld. Counsel for applicant/accused Roop Singh.
(Through V/C).

This court has received two bail applications both u/s 439 Cr.PC filed on behalf of applicant/accused Roop Singh. One of the application has been received from Jail Superintendent through concerned LAC, seeking bail in view of the criteria of High Power Committee (HPC) Meeting Minutes dated 18.04.2020. The said application was sent to Sh. Naveen Kumar Kashyap, Ld. ASJ, designed court for DLSA matters, Central. Sh. Naveen Kumar Kashyap, Ld. ASJ in his order dated 27.05.2020, has observed that the present application does not fall within either of the criteria laid by HPC, hence, the said application has been sent by him to this court i.e. regular court dealing with the bail applications.

The other application on behalf of applicant is by private counsel Sh. Ravi Kumar Tikania, seeking interim bail of the applicant/accused. **The application received from DLSA be tagged with the application filed by the private counsel.**

The interim bail is sought on the ground of illness of father of the application who is suffering from age relating problems like Blood Pressure. It is argued by Ld. Counsel for applicant that applicant's mother has expired in January-2020 and the only earning member in the family is applicant's younger brother who goes to his work for the livelihood of the family and in that




FIR No. 378/14
PS: Lahori Gate

situation, the applicant's father remains alone in the house and has to go market also. It is further stated that applicant was granted interim bail earlier also, once at the time of marriage of his sister and second on the death of his mother and applicant has never misused the liberty but always surrendered in time before the concerned Jail Superintendent. Applicant is stated to be in JC since 17.12.2014.

Ld. APP strongly oppose the bail application as he submits that there are serious allegations against the applicant and the robbed amount is Rs. 1.15 crores at gun point.

Let the previous involvement report of the applicant be called, for 04.06.2020.


(Charu Aggarwal)
ASJ-02/Centre/THC/Delhi
30.05.2020

FIR No. 134/15
PS: Lahori Gate
u/S: 395/397/34 IPC & 25/27/54/59 Arms Act
Arif Vs. State

30.05.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment.
It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Arif. (Through V/C).

The present bail application u/s 439 Cr.PC has been filed by the applicant/accused Arif, seeking interim bail for 45 days on three grounds:-

- (i) Due to illness of his father;
- (ii) Marriage of his sister stated to be scheduled for 10.06.2020;
- (iii) On the ground of parity that co-accused Rizwan was admitted on bail on 12.05.2020 by Ld. ASJ on account of pandemic disease Covid-19.

Ld. Counsel for applicant submits that applicant is in JC since 06.06.2015 and matter is at the stage of final argument which due to Covid-19 is going to take ^{time}. Ld. Counsel stress to the grant of bail to the applicant on all the grounds as mentioned above.

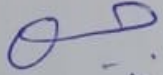
Ld. APP oppose the bail application as he submits that there are serious allegations against the applicant and part case property was also recovered from him. He also submits that in the CCTV Footage collected by the IO during investigation, the presence of the applicant can be clearly seen.

FIR No. 134/15
PS: Lahori Gate

In the reply filed by the IO, he is seeking time to verify the medical documents of the applicant's father and the marriage invitation card of his sister annexed with the application. The order dated 12.05.2020, whereby co-accused Rizwan was granted bail, is annexed with the present application.

Keeping in view the directions by Hon'ble Supreme Court and Hon'ble High Court regarding de-congesting of jails and also on the ground of parity, applicant/accused Arif is admitted on interim bail for 45 days from the date of his release subject to furnishing of personal bond to the tune of Rs. 10,000/- and surety bond of like amount. Applicant/accused is directed to surrender before the concerned Jail Superintendent on expiry of 45 days.

The application is disposed off accordingly.


(Charu Aggarwal)
ASJ-02/Centre/THC/Delhi
30.05.2020

FIR No. 378/14
PS: Lahori Gate
u/S: 395/397/394/342506/34 IPC & 25/27 Arms Act
Roop Singh & Anr. Vs. State

30.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Ravi Tikania, Ld. Counsel for applicant/accused Roop Singh.
(Through V/C).

This court has received two bail applications both u/s 439 Cr.PC filed on behalf of applicant/accused Roop Singh. One of the application has been received from Jail Superintendent through concerned LAC, seeking bail in view of the criteria of High Power Committee (HPC) Meeting Minutes dated 18.04.2020. The said application was sent to Sh. Naveen Kumar Kashyap, Ld. ASJ, designed court for DLSA matters, Central. Sh. Naveen Kumar Kashyap, Ld. ASJ in his order dated 27.05.2020, has observed that the present application does not fall within either of the criteria laid by HPC, hence, the said application has been sent by him to this court i.e. regular court dealing with the bail applications.

The other application on behalf of applicant is by private counsel Sh. Ravi Kumar Tikania, seeking interim bail of the applicant/accused. **The application received from DLSA be tagged with the application filed by the private counsel.**

The interim bail is sought on the ground of illness of father of the application who is suffering from age relating problems like Blood Pressure. It is argued by Ld. Counsel for applicant that applicant's mother has expired in January-2020 and the only earning member in the family is applicant's younger brother who goes to his work for the livelihood of the family and in that



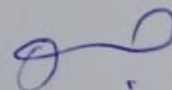
FIR No. 378/14
PS: Lahori Gate

situation, the applicant's father remains alone in the house and has to go market also. It is further stated that applicant was granted interim bail earlier also, once at the time of marriage of his sister and second on the death of his mother and applicant has never misused the liberty but always surrendered in time before the concerned Jail Superintendent. Applicant is stated to be in JC since 17.12.2014.

Ld. APP strongly oppose the bail application as he submits that there are serious allegations against the applicant and the robbed amount is Rs. 1.15 crores at gun point.

Let the previous involvement report of the applicant be called from the IO and concerned Jail Superintendent to report regarding the interim bail granted to the applicant at earlier occasions to specifically states whether he has surrendered in time or not and conduct of the application in the jail.

Put up on 04.06.2020.



(Charu Aggarwal)
ASJ-02/Centre/THC/Delhi
30.05.2020

FIR No. 148/19
PS: Rajinder Nagar
u/S: 420/467/468/471/34 IPC
Deepak Anand Vs. State

30.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Complainant in person.
Ld. Counsel for applicant/accused Deepak Anand.

This is the second application u/s 439 Cr.PC moved on behalf of applicant/accused Deepak Anand, seeking interim bail on the ground that matter has been settled between the parties. The settlement deed dated 11.05.2020, is annexed with the application.

Ld. Counsel for applicant submits that the present is a property dispute, consequently it is a civil dispute. He submits that co-accused i.e. wife of the applicant Preeti Anand, has already been granted interim bail. Other co-accused Rohit Anand and Payal Anand were even admitted on anticipatory bail by the court of Ld. ASJ. All the said orders are annexed with this application. Ld. Counsel further submits that matter has already been settled between the parties and out of the settlement amount the applicant had already paid Rs. 5 lacs to the complainant. Applicant is stated to be in custody since 21.09.2019.

Complainant submits that in view of the settlement reached between him and the applicant, he has no objection if the applicant is admitted on bail.

Ld. APP oppose the bail application as he submits that applicant is also booked for the offence u/s 467 IPC which prescribes the punishment for



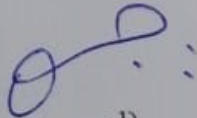
FIR No. 148/19
PS: Rajinder Nagar

life imprisonment. He submits that applicant has defrauded not only the complainant but also 3 Banks from where he obtained loan by mortgaging the same property sold by him to the complainant. Ld. APP submits that the alleged settlement reached between the parties is only between complainant and the applicant but not with the Banks where from the applicant has obtained loan by placing forged titled documents of the property. Ld. APP also pointed out that the bail application of the applicant was recently dismissed by Ld. ASJ vide order dated 11.05.2020, wherein also he was seeking interim bail on the same grounds as mentioned in the present application and there is no change of circumstance since dismissal of earlier bail application and filing of present application.

On going through the material on record, particularly the reply filed by the IO, it is revealed that the applicant has not defrauded only the complainant with whom he states to have entered into the settlement but he has also played fraud upon 3 Banks i.e. Punjab & Sind Bank, UCO Bank, Nizamuddin and Canara Bank from where he obtained the loan by mortgaging the property after selling the same property to the complainant, thereby he has played and misused the public money. Otherwise also, there is no change of circumstance in dismissal of earlier bail application on 11.05.2020 and in filing the present bail application.

In view of all the facts and circumstances, no ground for bail is made out. Hence, the present bail application is hereby dismissed.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Centre THC/Delhi
30.05.2020

FIR No. 37/20
PS: Burari
u/S: 498-A/406/304-B/34 IPC
Abhishek Vs. State

30.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Vikas Manchanda, Ld. Counsel for complainant.
Sh. Rajesh Anand, Ld. counsel for applicant/accused
Abhishek.
IO Inspector Ashok Kumar.

The present application u/s 439 Cr.PC has been filed on behalf of applicant/accused seeking regular bail. However, while initiating arguments by Ld Counsel for applicant he submits that he wants to confine his prayer only for the interim bail of the applicant as mentioned in prayer "C" of the application.

On last date of hearing, on the joint request of both the counsels, the TCR was directed to be summoned, however, today both the counsels submit that Ld. Duty MM has not taken the cognizance yet on the chargesheet as the same could not be placed before the concerned Ld. MM due to lockdown. IO is present today with the copy of chargesheet, hence, there is no need for summoning of TCR.

Ld. Counsel for applicant submits that applicant has been falsely implicated in this case and is in judicial custody since 19.01.2020. He is a practicing lawyer in Delhi. He further submits that due to the pandemic disease Covid-19 the regular hearing of the matter is going to take time as even the chargesheet was filed before Ld. Duty MM during the period of lockdown and committal of the chargesheet is going to take considerable time as the lockdown is extending fortnightly. Ld. Counsel has relied upon the order dated

FIR No. 37/20
PS: Burari

12.05.2020, passed in "Lalit Kumar Vs. State", bail application no. 3169/19, 6245/20 by Hon'ble Delhi High Court and submits that in the similar circumstances as in the present case, the Hon'ble High Court has granted the interim bail to the accused of the said case.

Ld. Counsel for complainant strongly oppose even the grant of interim bail to the applicant as he submits that there are apprehension in the mind of the family of the deceased that if applicant is admitted on bail, he may try to influence the witnesses. Ld. Counsel submits that the maid namely Annu who was working in the accused family at the relevant time is the most material witness of the prosecution and recently the said maid has informed the father of the deceased that she is receiving threats from the applicant's father & sister for not giving evidence in the present FIR against them. Ld. Counsel submits that the criminal complaint regarding the same has also been filed by the father of the deceased in the concerned Police Station on 21.05.2020. He also submits that the family of the deceased is having even the audio recording of the conversation between maid on one hand and sister & father of the deceased in which audio the maid is crying and lodging her complaint to them that how she is being harassed by the family of the accused/applicant. **The complaint dated 21.05.2020 lodged by the father of the deceased regarding the threat received by the maid of the accused family is placed on record during arguments on the application.**


The applicant is seeking interim bail only on the ground that there is Covid-19 situation, therefore, the matter may get prolonged. Admittedly, only the chargesheet has been filed by the IO in the court of Ld. Duty MM during the lockdown period. The case is at the very initial stages and the court cannot

FIR No. 37/20
PS: Burari

brush aside the apprehension of the family of the deceased which is also placed by them on record by lodging their complaint dated 21.05.2020, in the concerned Police Station regarding apprehension of tempering the evidence. The entire nation is facing with the situation of Covid-19 but the same cannot become tool in the hands of the criminals involved in the serious crime particularly when they are further alleged that they try to influence the witnesses.

In these circumstances, no ground for interim bail is made out. Accordingly, the present application is hereby dismissed.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Centre/HC/Delhi
30.05.2020

FIR No. 131/18
PS: Subzi Mandi
u/S: 308/34 IPC
Nand Kishore @ Panchu Vs. State

30.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Chaman Lal, Ld. Counsel for applicant/accused Nand Kishore
@ Panchu.

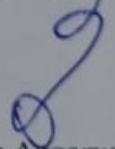
The present application u/s 439 Cr.PC for grant of bail has been filed on behalf of applicant/accused Nand Kishore. Reply filed by the IO.

It is stated in the application that the chargesheet had already been filed in the court without arrest of the applicant. The applicant is not required for any purpose. He has minor children.

Ld. APP submits that chargesheet has been filed in this case without arrest of the applicant/accused. Applicant/accused are not in JC, hence, the present application is not maintainable.

On specific query from the counsel for applicant whether the accused is running in JC or not, he submits that chargesheet has been filed in the concerned court without arrest of the accused persons but they are running in JC in another FIR. In view of the submission of counsel for applicant that applicant is not in JC in the present FIR i.e. bearing no. 131/18, PS Subzi Mandi, the present application is not maintainable. Accordingly, the same is hereby dismissed.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Centre/THC/Delhi
30.05.2020

FIR No. 131/18
PS: Subzi Mandi
u/S: 308/34 IPC
Chhatar Pal Vs. State

30.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Chaman Lal, Ld. Counsel for applicant/accused Chhatar Pal.


The present application u/s 439 Cr.PC for grant of bail has been filed on behalf of applicant/accused Chhatar Pal. Reply filed by the IO.

It is stated in the application that the chargesheet had already been filed in the court without arrest of the applicant. The applicant is not required for any purpose. He has minor children.

Ld. APP submits that chargesheet has been filed in this case without arrest of the applicant/accused. Applicant/accused are not in JC, hence, the present application is not maintainable.

On specific query from the counsel for applicant whether the accused is running in JC or not, he submits that chargesheet has been filed in the concerned court without arrest of the accused persons but they are running in JC in another FIR. In view of the submission of counsel for applicant that applicant is not in JC in the present FIR i.e. bearing no. 131/18, PS Subzi Mandi, the present application is not maintainable. Accordingly, the same is hereby dismissed.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Centre/THC/Delhi
30.05.2020

FIR No. 116/19
PS: Timar Pur
u/S: 376 IPC & 4/6/21 POCSO Act
Chandrika Shah Vs. State

30.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.


Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Prosecutrix alongwith her father.
Sh. Sanjay Gupta, Ld. Counsel for applicant/accused Chandrika Shah.
IO SI Neelam.

The applicant has moved the present bail application u/s 439 Cr.PC, seeking regular bail. Applicant is booked for the u/s 376 IPC & u/s 4/6/21 POCSO Act. Reply filed by the IO.

Applicant is seeking regular bail on merits on the ground that on different occasions, the prosecutrix has given different version regarding the alleged allegations. Judicial record is required to consider the present application. The trial is stated to be pending before Ms. Deepali Sharma, Ld. ASJ, who as per the recent duty roaster has duty on 05.06.2020. It would be appropriate that the present application be placed before the concerned Judge having the judicial record.

During course of arguments, IO submits that the earlier bail application of the applicant was dismissed by Hon'ble Delhi High Court. Ld. Counsel for applicant submits that at present she is not aware about dismissal of any application of the applicant by Hon'ble Delhi High Court. The bail order, if any, for the applicant in the present FIR passed by Hon'ble Delhi High Court be placed on record by the applicant/counsel ~~til present date.~~

Put up on 05.06.2020.


(Charu Aggarwal)
ASJ-02/Centre/THC/Delhi
30.05.2020

FIR No.106/12
PS: Kamla Market
U/s: 302/307/186/353/109/332/34 IPC
Ashish Kumar Bahuguna Vs. State

30.05.2020

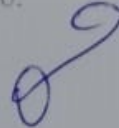
Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO SI Mahesh Bhargav.
Sh. Puneet Jaiswal, Ld. Counsel for applicant/accused Ashish Kumar Bahuguna. (Through V/C).

Reply filed by the IO.

Ld. Counsel for applicant submits that he needs copy of reply for addressing arguments. Same be supplied to him.

Put up for arguments on bail application, on 01.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No. 377/18
PS: Prasad Nagar
U/s: 420/406/468/471/120-B IPC
Dhirender Vs. State


30.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Applicant/accused on interim bail alongwith counsel Sh. Kuldeep
Chaudhary.

Ld. Counsel submits that settlement of the applicant with the Bank is still going on. Applicant was granted interim bail vide order dated 18.01.2020, which was continued thereafter till date. On last date of hearing i.e. 04.05.2020, applicant was directed to furnish undertaking that he will furnish the bail bond before the concerned court on reopening of the courts. Ld. Counsel submits at Bar that the said undertaking was furnished by the applicant within a week from 04.05.2020 before the concerned Duty MM. At present, he is not having copy of the same. **In view of the submissions made by Ld. counsel at Bar, interim bail of the applicant is extended till next date on the same conditions as mentioned in the order dated 18.01.2020. Applicant is directed to file the copy of his undertaking on next date.**

Put up on 22.06.2020.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

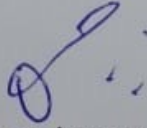
FIR No.213/18
PS: Lahori Gate
U/s: 395/412/120-B/34 IPC
Vipin Sharma Vs. State

30.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Ravi Kaushik, Ld. Counsel for applicant/accused Vipin Sharma.
(Through V/C).

Reply be filed by the IO. As per reply, the applicant/accused is also involved in one more FIR bearing No. 71/17, U/s 376 IPC & 6 POCSO Act, PS Gandhi Nagar. IO is directed to file reply whether applicant is in JC or on bail in the abovesaid case.

Put up on 02.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No.172/19
PS: Kamla Market
U/s: 370/376/109/34 IPC & 4/5/6 ITP Act
Harish Arora Vs. State

30.05.2020

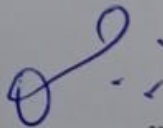
Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. K. C. Chopra, Ld. Counsel for applicant/accused. (Through V/C).

IO seeks time to file reply. Same be filed on or before next date.

Put up on 06.06.2020.

Prosecutrix be also summoned through IO for next date.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No.329/17
PS: Subzi Mandi
U/s: 392/394/397/34 IPC
Salman Vs. State


30.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Sandeep Yadav, Ld. Counsel for applicant/accused Salman.

Reply filed by IO. IO is directed to verify the previous involvement of the applicant as well as the status of co-accused persons whether they are still in JC or have been enlarged on bail and also the status of earlier bail applications filed by the applicant, if any, and to clearly mention the number of such bail applications of applicant as well as of co-accused persons.

Put up on 05.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No.303/14
PS: Subzi Mandi
U/s: 302/307/120-B/34 IPC
Rakesh @ Sunny Vs. State


30.05.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Neeraj Gaur, Ld. Counsel for applicant/accused Rakesh @
Sunny.

IO sent a request letter seeking time to file reply. Reply be filed on or before next date.

Put up on 09.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No. 133/17
PS: Sarai Rohilla
U/s: 392/397/34 IPC
Hardeep Singh @ Ranjit Vs. State

30.05.2020


File taken up today as the same is placed by the Filing Centre stating that inadvertently the same was not mentioned in the cause list.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Hardeep Singh @ Ranjit.

Report filed by Jail Superintendent.

Reply/report not filed by the IO. Same be filed on or before next date.

Put up on 02.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

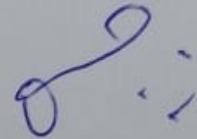
FIR No.143/13
PS: Rajinder Nagar
U/s: 364-A/120-B/342/328/323/34 IPC
Harpreet Singh Vs. State

30.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**,
Sh. Diwakar Chaudhary, Ld. LAC for applicant/accused Harpreet
Singh.

Reply/report not filed by the IO. Reply be filed by the IO
particularly about the previous involvement of the applicant.

Put up on 02.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No.19/19
PS: Timar Pur
U/s: 308/34 IPC
Mohit Vs. State

30.05.2020

Fresh anticipatory bail application u/s 438 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. S. P. S. Chauhan, Ld. Counsel for applicant/accused Mohit.

Reply filed by the IO.

This is an anticipatory bail application u/s 438 Cr.PC on behalf of applicant Mohit. Reply filed by the IO.

At this stage, counsel for applicant submits that he does not want to press the present application, hence, same be dismissed as withdrawn. Statement of counsel for applicant recorded separately to this effect.

In view of statement of counsel for applicant, the present application is dismissed as withdrawn.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No.20/15
PS: Kamla Market
U/s: 302/396/412/34 IPC
Tehsin @ Kevda Vs. State

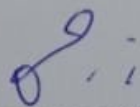
30.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO SI Mahesh Bhargav.
Sh. Kumar Piyush Pushkar, Ld. Counsel for applicant/accused
Tehsin @ Kevda.

Report filed by the IO. IO submits that bail application of co-accused Anis @ Dupatewala in the same FIR is also listed for 01.06.2020.

Let the present application be also put up on 01.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No.146/18
PS: Timar Pur
U/s: 304 IPC
Raja Babu @ Gandhi Vs. State

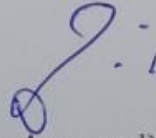
30.05.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. A. A. Qureshi, Ld. Counsel for applicant/accused Raja Babu @ Gandhi.

Reply/report not filed by the IO. Same be filed on or before next date.

Put up on 05.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No.329/18
PS: Sarai Rohilla
U/s: 392/397/302/34/411 IPC
Raja Babu Vs. State

30.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ms. Archana Chhibber, Ld. Counsel for applicant/accused Raja Babu.

Report not filed by the IO. Same be filed on or before next date.

Put up on 05.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No.383/13
PS: Burari
U/s: 363/364-A/302/468/471/120-B/34 IPC
Sandeep Kumar @ Sunny Vs. State

30.05.2020


Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Zubair Akhtar, Ld. Counsel for applicant/accused Sandeep
Kumar @ Sunny.

This is an application u/s 439 Cr.PC on behalf of applicant Sandeep Kumar @ Sunny.

At this stage, counsel for applicant submits that he does not want to press the present application, hence, same be dismissed as withdrawn. Statement of counsel for applicant recorded separately to this effect.

In view of statement of counsel for applicant, the present application is dismissed as withdrawn.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No.132/20
PS: Subzi Mandi
U/s: 392/397/411/34 IPC
Manish Vs. State

30.05.2020

Fresh anticipatory bail application u/s 438 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Ashok Kumar, Ld. Counsel for applicant/accused Manish.

This is an anticipatory bail application u/s 438 Cr.PC on behalf of applicant Manish. Reply filed by the IO.

At this stage, counsel for applicant submits that he does not want to press the present application, hence, same be dismissed as withdrawn. Statement of counsel for applicant recorded separately to this effect.

In view of statement of counsel for applicant, the present application is dismissed as withdrawn.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No.26/20
PS: Subzi Mandi
U/s: 379/356/411/34 IPC
Aman Vs. State

30.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Harsh Hardy, Ld. Counsel for applicant/accused Aman.
(Through V/C).

This is an application u/s 439 Cr.PC on behalf of applicant Aman for regular bail.

At this stage, counsel for applicant through Video Conferencing submits that he does not want to press the present application, hence, same be dismissed as withdrawn. Statement of counsel for applicant recorded separately to this effect.

In view of statement of counsel for applicant, the present application is dismissed as withdrawn.




(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No.120/20
PS: Timar Pur
U/s: 308/34 IPC
Aakash Vs. State

30.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
None for applicant/accused.

This is second call since morning, none has appeared on behalf of applicant. Perusal of record shows that on last date of hearing also i.e. 22.05.2020, none was present for the applicant. It seems that applicant does not want to pursue the present application. Hence, the same is dismissed-in-default.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No.43/20
PS: Kamla Market
U/s: 307/34 IPC
Mohd. Naved Vs. State

30.05.2020

Fresh anticipatory bail application u/s 438 Cr.PC received by way of assignment. It be checked and registered.

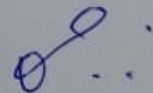
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Asif Ahmed, Ld. Counsel for applicant/accused Mohd. Naved.

Reply filed by the IO.

This is an anticipatory bail application u/s 438 Cr.PC on behalf of applicant Mohd. Naved. Reply filed by the IO.

At this stage, counsel for applicant submits that he does not want to press the present application, hence, same be dismissed as withdrawn. Statement of counsel for applicant recorded separately to this effect.

In view of statement of counsel for applicant, the present application is dismissed as withdrawn.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No.329/18
PS: Sarai Rohilla
U/s: 392/397/302/411/34 IPC & 25/57 Arms Act
Rohit Vs. State


30.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Vikrant Chowdhary, Ld. Counsel for applicant/accused Rohit.

The present application seeking interim bail filed on behalf of applicant/accused Rohit. Reply filed by IO.

At this stage, counsel for applicant submits that he does not want to press the present application, hence, same be dismissed as withdrawn. Statement of counsel for applicant recorded separately to this effect.

In view of statement of counsel for applicant, the present application is dismissed as withdrawn.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020

FIR No.443/20
PS: RPF
U/s: 143 (1) Rly. Act
Pawan Arora @ Raju Vs. State

30.05.2020

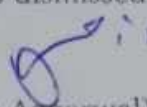
Fresh anticipatory bail application u/s 438 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO SI L. K. Singh.
Sh. Tanvir Khan, Ld. Counsel for applicant/accused Pawan Arora.

This is an application u/s 438 Cr.PC seeking anticipatory bail of the applicant.

Ld. APP submits that the applicant is booked for the offence u/s 143 Railways Act which is bailable, therefore, the present application is not maintainable. Ld. Counsel for applicant submits that IO has arrested other accused persons in another FIRs against whom similar allegations have been levelled by the State, therefore, the applicant has apprehension of his arrest in this FIR also. IO submits that all other accused persons mentioned by the Ld. Counsel were formally arrested but were granted bail by the concerned SHO in Police Station itself being the offence bailable.

In view of the submissions made by Ld. APP and IO, Ld. Counsel for applicant submits that the present application be dismissed as withdrawn. In view of submission of counsel for applicant, the present application is dismissed as withdrawn.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
30.05.2020